

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 86267 of 2018

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-2016-17 dated 15.02.2018 passed by Commissioner (Appeals), Pune Appeal-II CX.)

MSRRTC

Divisional Controller, Satara Division, Satara S T
Divisional Office, 178, Ravivar Peth, Satara –
415 001.

.....Appellant

VERSUS

**Commissioner, Central Goods
And Service Tax-Kolhapur**

Vasant Plaza, Commercial Complex, Rajaram
Road, Bagal Chowk, Kolhapur – 416 001.

.....Respondent

Appearance:

Shri Satyavan Sartape, Company Employee for the Appellant
Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85456 / 2022

Date of Hearing : 11.05.2022

Date of Decision : 11.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**